

Central Administrative Tribunal Lucknow Bench Lucknow.

486
O.A. NO. 499/2007.

This, the 20th day of December 2007.

Hon'ble Mr. M. Kanthaiah, Member (J)

Ram Lakhan, aged bout 50 years, son of Lat Shri Shiv Dani, Residnt of Jalalpur, Lucknow.

Applicants.

By Advocate Shri Praveen Kumar.

Versus

1. Union of India, through the Secretary, Ministry of Railway Board, New Delhi.
2. The Dy. Chief Engineer, Thermit Portion Plant (TTP), Northern Railway, Charbagh, Lucknow.
3. The Shop Superintendent, Thermit Portion Plant (TTP), Northern Railway, Charbagh, Lucknow.

Respondents.

By Advocate Shri N.K. Agarwal.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard both sides.

2. Learned counsel for the applicant wants disposal of original application for consideration of his pending representation by the respondents' authorities and the purpose of O.A. will be served. By way of such disposal, the applicant is not claiming any substantial relief against the respondents except, seeking disposal of his representation at this stage in respect of his claim for promotion.

3. In view of the above circumstances, the O.A. is disposed of with a direction to the respondents to dispose of the pending representation of the applicant covered under Annexure-A-2 Dated 03.03.2006 and Annexure-A-3 dated 18.10.2007 as per rules after taking into consideration of PS No.10738 covered under Annexure-A-4 within a period of 3 months from the date of receipt of copy of this order. No costs.

(M. Kanthaiaha)
Member (J) 20-12-07

Amit.